

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.69/(MAH)/2011
CA No.

CORAM:

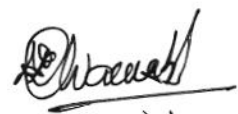
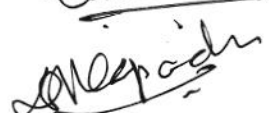
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2017

NAME OF THE PARTIES: Mr. Dilip S. Kapadia
V/s.
M/s. Maruti Super Touch Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Sadashiv T. Karmate	PCS for Resp. 1, 2, 3 & 4	
2.	Dilip S. Kapadia	Petitioner	

ORDER

C.P. No. 69/397-398/CLB/MB/MAH/2011

1. The Petitioner in person present. The Learned Representative of the Respondents is present.
2. The Petitioner in person opened the Arguments. Arguments of the Petitioner is completed.
3. From the side of the Respondents arguments have not been completed due to lack of time. To be continued on the next date of hearing. Thereafter, a short Rejoinder in Arguments of Petitioner shall be heard.
4. Adjourned to **27th June, 2017.**

Sd/-

Dated: 01.05.2017

M.K. Shrawat
Member (Judicial)